91

to Questions

Scheduled Caste quota in accordance with the policy of the Central Government.

(b) The Delhi High Court has intimated that 27 officers belonging to the Scheduled Castes/Scheduled Tribes have been appointed to the judicial services of Delhi in the recrement made from time to time.

- (c) Yes, Sir.
- (d) Does not arise.

## Urdu Majlis Programme of A.I.R.

## 361. SHRI IBRAHIM KALANIYA: SHRI KALP NATH RAI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state;

- (a) whether it is a fact that there has been a long standing demand to increase the duration' of the Urdu Majlis programme of the A.I.R. which is very popular among the listeners; and
- (b) if so, what decision Government have taken to meet this genuine and long standing demand?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI V. P. SATHE): (a) and (b) In view of the popularity <sub>0</sub>f the Urdu Majlis Programmes, it ha<sub>s</sub> been decided to provide additional time to the programme this increasing the total duration from 15 hours to 20 hours per month.

## **Functioning of the Press Council**

362. DR RAFIQ ZAKARIA: Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to hi<sub>9</sub> speech to the Medium Small Scale Newspaper<sub>s</sub> Association

the Bar against temporary posts. Rule 1 of the Delhi Higher Judical Service Rules makes provision for appointment of candidates by promotion on the basis of selection from the members of Delhi Judicial Service who have completed not less than 10 years of service in the Delhi Judicial Service. Since there was no member of the Scheduled Castes/ Scheduled Tribes in the Delhi Judicial Service who had a minimum of 10 years service to his credit, no person from the Scheduled Castes/Scheduled Tribes could be promoted against those temporary vacancies.

## Job Reservation in the Judicial Services in the Union Territory of Delhi

360. SHRI ROSHAN LAL.-SHRI KHURSHED ALAM KHAN:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the quota of reservation of 15 per cent 7J per cent for the Scheduled Castes and Scheduled Tribes respectively in the judicial services in the Union Territory of Delhi is strictly adhered to:
- (b) whether only 17 officers from amongst the depressed communities have been taken in contravention of the quota of reservation for the Scheduled Castes and Scheduled Tribes;
- (c) whether any roster is maintained for the purpose; and
- (d) if the answer to part (b) above be in affirmative, what action Government propose to take in this regard?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) According to the information furnished by the Delhi High Court, the full quota of posts reserved for Scheduled Caste candidates has been adhered to. As regards the quota reserved for Scheduled Tribe candidate, the High Court has intimated that only